

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

Endt No. 5566 /Rules/2024

Bilaspur, dated 05/04/24

Copy of Chhattisgarh Gazette dated 03/04/2024 related to amendment in the Chhattisgarh Civil Courts Act, 1958 be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
18. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
21. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
22. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
23. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
24. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
25. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
27. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
28. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
29. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
30. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
31. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
32. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
33. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
34. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
35. Library, High Court of Chhattisgarh, Bilaspur for information.
36. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
37. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Sudhir Kumar)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 160]

रायपुर, बुधवार, दिनांक 3 अप्रैल 2024 — चैत्र 14, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 3 अप्रैल 2024

क्र. 3460/डी. 32/21-अ/प्रारू./छ.ग./24. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम, जिस पर दिनांक 27-03-2024 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
उमेश कुमार काटिया, अतिरिक्त सचिव.

छत्तीसगढ़ अधिनियम (क्रमांक 3 सन् 2024)

छत्तीसगढ़ सिविल न्यायालय (संशोधन) अधिनियम, 2024

छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्र. 19 सन् 1958) को और संशोधित करने हेतु अधिनियम।

भारत गणराज्य के पचहत्तरवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

संक्षिप्त नाम तथा
प्रारंभ.

1. (1) यह अधिनियम छत्तीसगढ़ सिविल न्यायालय (संशोधन) अधिनियम, 2024 कहलायेगा।

(2) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।

मूल अधिनियम का
संशोधन.

2. छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्र. 19 सन् 1958) (जो इसमें इसके पश्चात् मूल अधिनियम के रूप में निर्दिष्ट है) में, धारा 2 के खण्ड (क), धारा 25 एवं 26 को छोड़कर,—

(1) शब्द “जिला न्यायाधीश” जहां कहीं भी आये हों के स्थान पर, शब्द “प्रधान जिला न्यायाधीश” प्रतिस्थापित किया जाये;

(2) शब्द “अपर जिला न्यायाधीश” जहां कहीं भी आये हों के स्थान पर, शब्द “जिला न्यायाधीश” प्रतिस्थापित किया जाये;

(3) शब्द “व्यवहार न्यायाधीश प्रथम वर्ग” जहां कहीं भी आये हों के स्थान पर, शब्द “व्यवहार न्यायाधीश, वरिष्ठ श्रेणी” प्रतिस्थापित किया जाये; और

- (4) शब्द "व्यवहार न्यायाधीश द्वितीय वर्ग" जहां कहीं भी आये हों के स्थान पर, शब्द "व्यवहार न्यायाधीश, कनिष्ठ श्रेणी" प्रतिस्थापित किया जाये।

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| <p>3. मूल अधिनियम की धारा 2 के खण्ड (क) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात्:-</p> <p>“(क) ‘उच्चतर न्यायिक सेवा का संवर्ग’ से अभिप्रेत है जिला न्यायाधीशों का संवर्ग, और इसमें सम्मिलित है प्रधान जिला न्यायाधीश, जिला न्यायाधीश (सुपर टाईम स्केल), जिला न्यायाधीश (चयन श्रेणी) तथा जिला न्यायाधीश (प्रवेश स्तर);”</p> | <p>धारा 2 का संशोधन.</p> |
| <p>4. मूल अधिनियम की धारा 18 में, शब्द “जिला न्यायालय” के स्थान पर, शब्द “प्रधान जिला न्यायालय” प्रतिस्थापित किया जाये।</p> | <p>धारा 18 का संशोधन.</p> |

अटल नगर, दिनांक 3 अप्रैल 2024

क्र. 3460/डी. 32/21-अ/प्रारू./छ.ग./24. - भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग का समसंख्यक अधिनियम दिनांक 03-04-2024 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
उमेश कुमार काटिया, अतिरिक्त सचिव.

CHHATTISGARH ACT
(No. 3 of 2024)

THE CHHATTISGARH CIVIL COURTS (AMENDMENT) ACT, 2024

An Act further to amend the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958).

Be it enacted by the Chhattisgarh Legislature in the Seventy-fifth Year of the Republic of India, as follows:-

Short title and commencement.

1. (1) This Act may be called the Chhattisgarh Civil Courts (Amendment) Act, 2024.

(2) It shall come into force from the date of its publication in the Official Gazette.

Amendment of the Principal Act.

2. In the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958), (hereinafter referred to as the Principal Act), except clause (a) of Section 2, Section 25 and 26,-

(1) for the words "District Judge", wherever they occur, the words "Principal District Judge" shall be substituted;

(2) for the words "Additional District Judge", wherever they occur, the words "District Judge" shall be substituted;

(3) for the words "Civil Judge Class-I", wherever they occur, the words "Civil Judge Senior Division" shall be substituted; and

(4) for the words "Civil Judge Class-II", wherever they occur, the words "Civil Judge, Junior Division" shall be substituted.

3. For clause (a) of Section 2 of the Principal Act, the following shall be substituted, namely:-

**Amendment of
Section 2.**

"(a)"cadre of higher judicial service" means the cadre of District Judges and shall include the Principal District Judge, District Judge (Super Time Scale), District Judge (Selection Grade) and District Judge (Entry Level);"

**Amendment of
Section 18.**

4. In Section 18 of the Principal Act, for the words "District Court", the words "Principal District Court" shall be substituted.